

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:367
ANSWERED ON:06.09.2012
CODE OF CONDUCT BY JUDICIARY
Bhagora Shri Tarachand;Sugumar Shri K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government has taken note of certain remarks made by some of the higher Courts on the constitutional bodies and other authorities at times in the open Court, seldom reflected in writing during judicial pronouncements;
- (b) if so, the reaction of the Government thereto;
- (c) the corrective action taken in the matter;
- (d) whether the Government proposes to accord statutory recognition to the Code of Conduct evolved by the judiciary and if so, the details thereof; and
- (e) the present status of the Judicial Standards and Accountability Bill?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to part, (a) to (e) of the Lok Sabha Starred Question No.367 for answer on 06.09.2012.

(a) to (c): Yes, Madam; That is why a specific provision has been proposed to be made under Section 3 of the Chapter on Judicial Standards to be followed by Judges, in the Judicial Standards and Accountability Bill, 2012. Section 3(2) (g) of the Bill prohibits the Judges from making any unwarranted comments against the conduct of any constitutional or statutory authority at the time of hearing matters which are pending before them or are likely to arise for judicial determination.

(d): The Government has a proposal to accord statutory sanction to the Restatement of Values of Judicial Life which was adopted by a Resolution at the Full Court Meeting of the Supreme Court in 1997, by making it a part of the Judicial Standards and Accountability Bill, 2012.

(e): The Judicial Standards and Accountability Bill has been passed by the Lok Sabha on 29.3.2012. It is now pending for consideration in the Rajya Sabha.